NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 175/ of 2016

RT NO.26/2017

Cholamandlam Investment & Finance Company Limited.

...Petitioner

Versus

Unifam Insurance Services Private Limited.

...Respondent.

Present:

Mr. Tapish Kumar Gupta, Advocate for

Mr. Sandeep Chopra, Advocate for petitioner.

None for respondent.

The instant petition was filed by the creditors for winding up of the

respondent-company in terms of Section 433 (e) of the Companies Act, 2013

on the ground of inability to pay its debts. Affidavit regarding service of the

respondent was not filed and the learned counsel for the petitioner submits

that service of the respondent has still not been effected. In terms of proviso

to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016

such petitions which are received by transfer have to be dealt with in

accordance with Sections 7, 8 or 9 of Insolvency & Bankruptcy Code, 2016,

as the case may be and to furnish details of the proposed Insolvency

Professionals to the Tribunal within 60 days from date of the notification dated

15.12.2016, failing which the petition shall abate unless the application under

aforesaid proviso is made. So, the matter be posted for further proceedings to

17.02.2017.

Member (Judicial)

February 08, 2017